

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT-1585/97]

**SEBI (Foreign Institutional Investors)
Amendment Regulations, 1997**

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) Under section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The SEBI (Foreign Institutional Investors) Amendment Regulations, 1997 published in Notification No. S.O. 105(E) in Gazette of India dated the 12th February, 1997.
- (ii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 published in Notification No. S.O.124(E) in Gazette of India dated the 20th February, 1997.

[Placed in Library. See No. LT-1586/97]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 530 (E) published in Gazette of India dated the 20th November, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 36/96-Cus., dated the 23rd July, 1996.
- (ii) G.S.R. 565 (E) published in Gazette of India dated the 11th December, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 51/96-Cus., dated the 23rd July, 1996.
- (iii) G.S.R. 1 (E) published in Gazette of India dated the 1st January, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 171/94-Cus., dated the 30th September, 1996.
- (iv) G.S.R. 8(E) published in Gazette of India dated the 8th January, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 36/96-Cus., dated the 23rd July, 1996.
- (v) G.S.R. 16(E) published in Gazette of India dated the 17th January, 1997 together with an explanatory memorandum seeking to exempt printed Indian Bank notes imported by the Reserve Bank of India from the import duty.
- (vi) The Adhoc Exemption Order No. 194 dated the 29th November, 1996 together with an explanatory memorandum regarding exemption to goods when imported into India viz. Chemicals, films and tubings etc. as mentioned in the notification from the whole of the basic, additional and special duties of customs leviable thereon.

tory memorandum regarding exemption to goods when imported into India viz. Chemicals, films and tubings etc. as mentioned in the notification from the whole of the basic, additional and special duties of customs leviable thereon.

[Placed in Library. See No. LT-1587/97]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:-

- (i) A copy of the Income-tax (Ninth Amendment) Rules, 1996 published in Notification No. S.O. 880(E) in Gazette of India dated the 18th December, 1996.
- (ii) The Income-tax (First) Amendment Rules, 1997 published in Notification No. S.O. 35 (E) in Gazette of India dated the 10th January, 1997.

[Placed in Library. See No. LT-1588/97]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-

- (i) G.S.R. 570(E) published in Gazette of India dated the 16th December, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 8/96-CE, dated the 23rd July, 1996.
- (ii) G.S.R. 85 (E) published in Gazette of India dated the 20th February, 1997 together with an explanatory memorandum seeking to exempt duties of excise leviable in excess of 15 percent *ad-valorem* on such paper and paperboard containing at least 50 percent unconventional raw materials during the period commencing on the 16th March, 1995 and ending with the 19th March, 1995.

[Placed in Library. See No. LT-1589/97]

- (5) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1996. together with Auditor's Report thereon:-

- (i) Howrah Gramin Bank, Howrah.

[Placed in Library. See No. LT-1590/97]

- (ii) Godavari Grameena Bank, Rajahmundry.

[Placed in Library. See No. LT-1591/97]

- (iii) Durg Rajnandgaon Gramin Bank, Rajnandgaon.

[Placed in Library. See No. LT-1592/97]

- (iv) Ka Bank Nongkyondong Ri Khasi Jaintia, Shillong.

[Placed in Library. See No. LT-1593/97]

- (v) Ellaquai Dehati Bank, Srinagar.
[Placed in Library. See No. LT-1594/97]
- (vi) Kakathiya Grameena Bank, Warangal.
[Placed in Library. See No. LT-1595/97]
- (vii) Rewa Sidhi Gramin Bank, Rewa.
[Placed in Library. See No. LT-1596/97]
- (viii) Aurangabad-Jalna Gramin Bank.
[Placed in Library. See No. LT-1597/97]
- (ix) Jammu Rural Bank, Jammu.
[Placed in Library. See No. LT-1598/97]
- (x) Rushikulya Gramya Bank, Berhampur.
[Placed in Library. See No. LT-1599/97]
- (xi) Haryana Kshetriya Gramin Bank, Bhiwani.
[Placed in Library. See No. LT-1600/97]
- (xii) Vindhyavasini Gramin Bank, Mirzapur.
[Placed in Library. See No. LT-1601/97]
- (xiii) Gurgaon Gramin Bank.
[Placed in Library. See No. LT-1602/97]
- (xiv) Mallabhum Gramin Bank.
[Placed in Library. See No. LT-1603/97]
- (xv) Giridih Kshetriya Gramin Bank.
[Placed in Library. See No. LT-1604/97]
- (xvi) Faridkot-Bhatinda Kshetriya Gramin Bank, Bhatinda.
[Placed in Library. See No. LT-1605/97]
- (xvii) Chikmagalur-Kodagu Grameena Bank, Chikmagalur.
[Placed in Library. See No. LT-1606/97]
- (xviii) Surguja Kshetriya Gramin Bank, Ambikapur.
[Placed in Library. See No. LT-1607/97]
- (xix) Jaipur Nagaur Aanchalik Gramin Bank.
[Placed in Library. See No. LT-1608/97]
- (xx) Netravati Grameena Bank, Mangalore.
[Placed in Library. See No. LT-1609/97]
- (xxi) Kolar Gramin Bank, Kolar.
[Placed in Library. See No. LT-1610/97]
- (xxii) Bijapur Gramin Bank, Bijapur.
[Placed in Library. See No. LT-1611/97]
- (xxiii) Langpi Dehangi Rural Bank, Diphu.
[Placed in Library. See No. LT-1612/97]
- (xxiv) Pandyan Grama Bank, Sattur.
[Placed in Library. See No. LT-1613/97]
- (xxv) Allahabad Kshetriya Gramin Bank, Allahabad.
[Placed in Library. See No. LT-1614/97]
- (xxvi) Manipur Rural Bank, Imphal.
[Placed in Library. See No. LT-1615/97]
- (xxvii) Cuttack Gramya Bank, Cuttack.
[Placed in Library. See No. LT-1616/97]
- (xxviii) Monghyr Kshetriya Gramin Bank, Monghyr.
[Placed in Library. See No. LT-1617/97]
- (xxix) Sangameshwara Grameena Bank, Mahboobnagar.
[Placed in Library. See No. LT-1618/97]
- (xxx) Tripura Gramin Bank, Agartala.
[Placed in Library. See No. LT-1619/97]
- (xxxi) Dewas Shajapur Kshetriya Gramin Bank, Dewas.
[Placed in Library. See No. LT-1620/97]
- (xxxii) Shri Visakha Grameena Bank, Srikakulam.
[Placed in Library. See No. LT-1621/97]
- (xxxiii) Mandla Balaghat Kshetriya Gramin Bank, Mandla.
[Placed in Library. See No. LT-1622/97]
- (xxxiv) Sri Rama Grameena Bank, Nizamabad.
[Placed in Library. See No. LT-1623/97]
- (xxxv) Shekhawati Gramin Bank, Sikar.
[Placed in Library. See No. LT-1624/97]
- (xxxvi) Praqivotish Gaonlia Bank Nalbari.
[Placed in Library. See No. LT-1625/97]
- (xxxvii) Lakshimi Gaonlia Bank Golaghat.
[Placed in Library. See No. LT-1626/97]
- (xxxviii) Mizoram Rural Bank Aizwal.
[Placed in Library. See No. LT-1627/97]
- (xxxix) Sri Sathavahana Grameena Bank, Karimnagar.
[Placed in Library. See No. LT-1628/97]
- (6) A copy of the Report (Hindi and English Versions)

of the Comptroller and Auditor General of India (No. 10 of 1997)-Union Government-Revenue Receipts-Indirect Taxes (Customs) for the year ended on the 31st March, 1996, Under article 151(1) of the Constitution.

[Placed in Library. See No. LT-1629/97]

- (7) A Copy of the Detailed Demands for Grants (Hindi and English Versions) of the Parliament, Secretariats of the President and Vice-President for the year 1997-98.

[Placed in Library. See No. LT-1630/97]

Annual Report and Audited Accounts of the Wool and Wollens Export Promotion Council, New Delhi for the Year 1995-96

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):
I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Wollens Export Promotion Council, New Delhi, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Wollens Export Promotion Council, New Delhi, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1631/97]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1995-96.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-1632/97]

- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 1997-98.

[Placed in Library. See No. LT-1633/97]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export

Promotion Council, Noida, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, Noida, for the year 1995-96.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library. See No. LT-1634/97]

- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the Jute Packaging Materials (Compulsory use in Packing Commodities) Act, 1987:-

(i) S.O. 199(E) published in Gazette of India dated the 15th March, 1995 containing order directing that with effect from 15th March, 1995, the commodities mentioned in the notification shall be packed in jute packaging material for supply of distribution.

(ii) S.O. 462(E) and S.O. 666(E) published in Gazette of India dated the 28th June, 1996 and the 30th September, 1996 respectively making certain amendments in the Order published in Notification No. S.O. 199(E) dated the 15th March, 1995.

(iii) S.O. 905(E) published in Gazette of India dated the 31st December, 1996 making certain amendments in the Order published in Notification No. S.O. 666(E) dated the 30th September, 1996.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (i) of (8) above.

[Placed in Library. See No. LT-1635/97]

- (10) A copy of the Notification No. S.O. 202(E) (Hindi and English versions) published in Gazette of India dated the 16th March, 1995 containing order directing that the tiny of mini cement plants having installed capacity upto 100 metric tonnes per day shall be exempted from the operation of the order published in S.O. 199(E) dated the 15th March, 1995, under sub-section (2) of section 16 of the Jute Packaging Materials (Compulsory use in Packing Commodities) Act, 1987.

[Placed in Library. See No. LT-1636/97]

Annual Report, Review, Audited Accounts and a Statement Showing Reasons for Delay in Laying the Papers

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):
On behalf of Shri Bolla Bulli Ramaiah, I beg to lay on the Table-